

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 2734 OF 2020

LAXMI PAT SURANA

... Appellant(s)

VERSUS

UNION BANK OF INDIA & ANR.

... Respondent(s)

O R D E R

A question has been raised by learned counsel for the appellant that the proprietorship firm had taken the loan, the principal borrower has to be corporate entity, in order to maintain the proceedings under the Insolvency and Bankruptcy Code.

Issue notice confined to the aforesaid aspect returnable in four weeks.

Steps be taken within three days from today. If the steps are not taken within the stipulated time, the civil appeal shall stand dismissed without further reference to the Court.

There shall be interim stay on the operation of impugned judgment till the next date of hearing.

List in the last week of August, 2020.

....., J.
(Arun Mishra)

....., J.
(B.R. Gavai)

....., J.
(Krishna Murari)

New Delhi;
July 28, 2020.

ITEM NO.7 Court 3 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2734/2020

LAXMI PAT SURANA

Appellant(s)

VERSUS

UNION BANK OF INDIA & ANR.

Respondent(s)

(IA No.62726/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.62727/2020-STAY APPLICATION and IA No.62845/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-07-2020 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. Abhijit Sinha, Adv.
Mr. Sandeep Nagar, Adv.
Mr. Ashutosh Dubey, AOR
Ms. Rajshree Dudey, Adv.
Ms. Rajshree Dubey, Adv.
Mr. V.S. Rawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

A question has been raised by learned counsel for the appellant that the proprietorship firm had taken the loan, the principal borrower has to be corporate entity, in order to maintain the proceedings under the Insolvency and Bankruptcy Code.

Issue notice confined to the aforesaid aspect returnable in four weeks.

Steps be taken within three days from today. If the steps are not taken within the stipulated time, the civil appeal shall stand dismissed without further reference to the Court.

There shall be interim stay on the operation of impugned judgment till the next date of hearing.

List in the last week of August, 2020.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(R.S. NARAYANAN)
COURT MASTER

(Signed order is placed on the file)

